

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.2058 of 2003

New Delhi, this the 22nd day of August, 2003

HON BLE MR.KULDIP SINGH, MEMBER(JUDL)

Arati Kachroo  
W/o Shri K.L. Kachroo  
268, Deshbandhu Apartments Kalkaji  
New Delhi-110 019. ....Applicant

Applicant in person.

Versus

Union of India  
Through its Secretary,  
Ministry of Statistics & Programme Implementation,  
Sardar Patel Bhavan, Sansad Marg,  
New Delhi-110 001. ....Respondents

O R D E R (ORAL)

Heard applicant in person.

2. This OA has been filed by the applicant for the inaction of the respondents for not replying to the applicant despite reminders and significant lapse of time.

3. The facts in brief, as alleged by the applicant are that, she had represented for her regularisation as Senior Investigator in Central Statistical Organisation (CSO) w.e.f. 29.6.77 by a recent review DPC as has been done for her juniors through a review DPC held as per rules. It is further submitted that the respondents have not replied so far in spite of the subsequent reminders. The only prayer made by the applicant in this OA is that respondents may be directed to dispose of her representation.

4. In the grounds the applicant has stated that

*km*

applicant is similarly situated as her juniors who have been regularised w.e.f. 29.6.77 by virtue of a review DPC.

5. It is further submitted that the selection of the applicant through UPSC in 1984 has no bearing on her eligibility for regularisation in 1977 if the department opts to review the situation as far back as 1977.

6. Since the cause is a continuing one, so the limitation will not come in the way of the applicant.

7. I think that this OA can be disposed of at this stage itself with a direction to the respondent to decide the representation within a stipulated period. Accordingly, the OA is disposed of with a direction to the respondents to dispose of her representation dated 5.3.2002 by passing a detailed, reasoned and speaking order on her representation within a period of 3 months from the date of receipt of a copy of this order. If thereafter, any grievance survives, she will be at liberty to reagitate the same by filing a fresh OA.

8. OA is disposed of with the above directions.

  
( KULIDIP SINGH )  
MEMBER (JUDG.)

/Rakesh